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**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE
BENCH, KOLKATA**

ORIGINAL APPLICATION No.- 213 of 2025

I.A NO.- 18 OF 2026

IN THE MATTER OF

PRAMOD KUMAR HEMBRAMApplicant

Versus

STATE OF ODISHA & Ors

...Respondents

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PLACE: Bhubaneswar

ADVOCATE

DATE: 19/12/2025

SANKAR PRASAD PANI

ASHUTOSH PADHY

S.Pani *A.Padhy*

Plot 2132/4814, NageswarTangi, Bhubaneswar 751002Cell-9437279278,Email:sankarprasadpani@gmail.com

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 213 OF 2025/EZ

I.A NO.-_____OF 2026

IN THE MATTER OF:

1. Pramod Kumar Hembram, aged about 57years, S/o- Kshetri Charan Hembram, At- Ward No. 17, Bijayramchandrapur, Chipatastia, Po- Bhanjpur, Dist- Mayurbhanj, Pin- 757002Applicant
Versus
1. **State of Odisha** represented by through Additional Chief Secretary, Forest and Environment Dept, Govt. of Odisha, Kharavela Bhawan, Bhubaneswar, Odisha, 751001, Email: fesec.or@nic.in
2. District Collector, Mayurbhanj, At/Po/Ps- Baripada, Dist-Mayurbhanj. PIN-757001, Emil- dm-mayurbhanj@nic.in
3. Divisional Forest officer, Baripada, At/Po- Baripada, Dist. Mayurbhanj, PIN-757001. Email- dfo-baripada@odisha.gov.in
4. Member Secretary, Odisha Biodiversity Board, Regional Plant Resource Centre, Ekamrakanan, Nayapalli, Bhubaneswar, 751015 , msobb@rediffmail.com
5. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Government of India, Integrated Regional Office A/3, Chandersekharpur, Bhubaneswar 751023, email- roez.bsr-mef@nic.in
6. Managing Director, Odisha State Road Transport Corporation, Parbahan Bhavan, Old Bus Stand, Sachivalaya Marg, Unit-2, Ashok Nagar, Bhubaneswar, Odisha 751009 , Email- osrtccorp@gmail.com,
.....Respondents



IA FOR STATUS QUO OF THE LAND IN QUESTION, PROPOSED
FOR BARIPADA ISBT, OVER KHATA NO.- 267 OF MOUZA-
CHANCHA

MOST RESPECTFULLY SHOWETH:

1. That the present application is filed challenging the illegal felling of trees from the government land for construction of Inter State Bus Terminal at Baripada, Odisha. Though the official report of DFO Baripada permits only 1789 No. of trees have been felled but more than 5000 trees have been felled illegally by the Government Authorities under the garb of Patita Kissam land. That prior to felling of the trees the govt. officials have not explored the availability of alternate barren land in the locality.
2. That the first cause of action arose on dated 17/12/2025 when 5000 number of trees have been felled from the site in question and the present application has been filed by the Applicant on dated 19/12/2025 and hon'ble Tribunal has been pleased to issue notice on dated 23/12/2025 and directed the Respondents to file the response within one week and fixed the next date on dated 06/01/2026. Again on dated 06/01/2026 three weeks to file the response however as on date no response has been filed by the Respondents. It is pertinent to mention here that as per the direction of Hon'ble Tribunal vide order dated 06/01/2026 applicant has served to the Respondent No. 5 & 6 on dated 23/01/2026 and the same has been delivered on dated 27/01/2026. Copy of the postal receipt and track



consignment report is annexed here unto as **ANNEXURE-1**.

3. That the present application has been filed seeking the following reliefs,
 1. Hold and declare that the felling of trees without approval from central government under Van Sanrakshan Evam Samvardhan Adhiniyam 1980 is illegal
 2. Direct the DM to find alternate land for the ISBT and Assess the actual number of trees felled by counting the stumps.
 3. Direct the state respondents to restore the land to its pristine condition
 4. That the Hon'ble Tribunal may call for a report from State Biodiversity Board regarding the status of Biodiversity Management Committee and People Biodiversity Register in Baripada Municipality Area where the present site for proposed ISBT is located.

Pass such other orders/directions as may be deemed fit and proper (including appropriately moulding the reliefs) in the bonafide interests of justice.

4. That during pendency of the present original application respondents are trying to wipe out the evidence of tree felling from the site in question where the trees have been felled, the stumps of the trees lighted with fire so as to destroy the evidence. Copy of the newspaper dated 15/01/2026 suggests the proposed site for construction of ISBT has been lighted with fire. Copy of the news paper dated 15/01/2026 and photographs dated 11/02/2026 suggesting the site in question has been put to fire is annexed

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here unto as **ANNEXURE-2**.

5. That the applicant in its prayer has sought a direction for independent enumeration of number of trees felled and counting of stumps. Before the stump counting could take place the site was put into fire so as to destroy the evidence of illegal felling of trees beyond the permitted quantity.
6. Needless to state the State Respondent has a duty to preserve and protect the site which is subject matter of the present case. Hence the applicant believes the stumps were lighted with fire in collusion with district authorities. **In this regard the applicant prays for independent enquiry into the whole matter.**
7. It is further submitted that the Applicant is also being unnecessarily harassed by State machineries as well as supporters of local ruling party. They are trying to mount pressure on the applicant for withdrawal of the case and in this regard applicant has already brought this to the notice of District Magistrate and Superintendent of Police on dated 07/02/2026. Copy of the letter dated 07/02/2026 is annexed here unto as **ANNEXURE-3**.
8. It is further submitted that the site in question proposed for ISBT is yet to obtain any Environmental Clearance from SEIAA. As per the RTI response dated 16/01/2026 received from the SEIAA it is clear that No Environmental Clearance has been obtained for the proposed ISBT. Copy of the RTI response dated 16/01/2026 is annexed here unto as

**ANNEXURE-4.**

9. It is further submitted that there are number of suitable sites for the proposed bus stop including one site on which the foundation stone was laid ON 23/08/2023 and to that effect all other formalities have been completed. However no reason have been given by the concerned authorities while shifting that old place which was earlier selected to this place by felling 5000 number of trees.
10. It is further submitted that the site proposed for the ISBT is not in the master plan for Baripada, prepared by the Baripada town planning authority, and the site in question is also not in the town planning document. Copy of the master plan of Baripada town is annexed here unto as **ANNEXURE-5.**
11. It is further submitted that the tree felling has taken place in absence of any DPR, financial layout, consultation with local municipal authority, consultation with the population, as the Mayurbhanj is one of the schedule V area where consultation is mandatory prior to commencement of any of the developmental project. However in the present case no such consultation has been made by the concerned authorities with the local people.
12. It is further submitted that there has been already vacant space near the proposed e-Bus depot (Ama Bus Depot) maintained by Capital Region Urban Transport, which is only 500 meters away from the site in question,



and the present ISBT could have also been there without damaging the environment. It is not out of place to mention here that for the construction of e-Bus depot (Ama Bus Depot) only 2.30 acres of land is required whereas the available land there is 7.59 acres, hence the ISBT could have also be established there. It is not sure to serve whose interest such a large number of trees have been felled from an urban forest declared in the year 2016. Copy of the letter dated 30/01/2026 is annexed here unto as **ANNEXURE-6.**

13.It is further submitted that the newspaper cutting of 03/10/2016 (Annexure-6 of the OA) suggest 12000 trees have been planted in an area of 10 acres and accordingly 7000 trees should have been there which have been felled for the proposed ISBT, hence the claim of 1789 trees is a conservative low estimate and to that effect the stumps could have been verified so as to get a comparative view of number of trees permitted and number of trees felled.

14.It is further submitted that there has been no permission from the local municipality for the site selection of Inter State Bus Terminus (ISBT) and the same is evident from the RTI reply dated 07/02/2026. That one RTI application has been filed asking the documents

- “ Please provide the records of minutes of Gram Sabha or any consultation with ward committee of Baripada Municipality for the acquisition of land for Inter State Bus Terminus Site at Palbani sites
- Please provide the letter and minutes of the site selection committee meeting for the Inter State Bus Terminus site at Palbani



- Please provide the details of any meeting on land acquisition/alienation for proposed Inter State Bus Terminus site at Palbani
- Please provide the details if the land of Inter State Bus Terminus Site at Palbani comes under any sensitive zones ”

That in response to the above mentioned RTI queries Baripada Municipality responded “*There is no such information available in this Office*”, and the same suggests the Respondent No.6 has not taken any kind of permission from the Municipality. Copy of the RTI reply dated 07/02/2026 is annexed here unto as **ANNEXURE-7**.

15. That there is a site selection committee needs to be consulted Prior to selection of a site, however in the present case no such site selection committee has been formed/ constituted to select the site for ISBT. That there is a requirement of consultation with site selection committee for which local municipality is one of the member and it appears no such consultation has been made.
16. It is further submitted that there need to place the proposal of land selection and alienation prior to going ahead with the proposal before the Special Planning authority in its meeting. It is pertinent to mention here that the Special Planning Authority is in the office of Baripada Municipality and no such meeting has been convened for passing of the present proposal.
17. It is not out of place to mention here that in a similar case in the year 2013 meeting for the purpose of construction of Modern Bus terminal at Baripada the proposal was placed before the Special Planning authority. Copy of the letter dated 21/08/2013 suggesting such kind of proposal needs to be placed before the Special Planning authority. Copy of the letter dated 21/08/2013 is annexed here unto as **ANNEXURE-8**.



18. It is pertinent to mention here that there is a requirement of counting and hammering of the trees prior to felling, however in the present case there is no such hammering mark in the stumps, which suggests the DFO had not verified the number of trees felled and subsequently transported. Ideally the trees which are marked to be felled required to be numbered both on the stump as well as on the trunk, however in the present case no such numbering of the trunks are available on the ground.

19. Alternate sites available not explored

Sl No.	Mouza	Khat a No.	Plot No.	Area (In Acre)
1	Karatabasa	72	179,182,180,152,181,145,151,149,101,148	16.719
2	Bijayramchandra pur	137	23/3755/3756,23/3752/3808,22/3754/3807	

PRAYER

That in view of the afore mentioned paragraphs it is most humbly prayed before this Honb'le Tribunal to pass the directions,

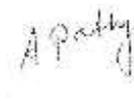
- 1. Direct the State Respondents to maintain status-quo of the site in question i.e. Khata No. 267 of Mouza- Chancha under Baripada tahasil of Mayurbhanj district.**
- 2. Call for the plantation zonal in respect of the present site in question from DFO Baripada which was declared as an urban forest.**

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Pass such other orders/directions as may be deemed fit and proper (including appropriately moulding the reliefs) in the bonafide interests of justice.

11/02/2026

Applicant Through

Advocate's

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.-213 OF 2025

IN THE MATTER OF:

PRAMOD KUMAR HEMBRAM...

APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS....

RESPONDENTS

AFFIDAVIT 11 Feb 2026

I, Pramod Kumar Hembram, aged about 57years, S/o- Kshetri Charan Hembram, At- Ward No. 17, Bijayramchandrapur, Chipatastia, Po- Bhanjpur, Dist- Mayurbhanj, Pin- 757002, do hereby solemnly affirm, and declare as under:

1. That I am the Applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

Pramod Kumar Hembram
DEPONENT

VERIFICATION

Verified on this 11 day of Feb 2026 at ... that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
S.P. Datta
Advocate

Pramod Kumar Hembram
DEPONENT



The above named deponent(s) is/are duly identified by Sri S.P. Datta Advocate, Bhubaneswar. Appears before me on 11 FEB 2026 at ... A.M./P.M. States on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief.

JANMEJAYA RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
REGD. NO ON-86/2012
Mob No-7978581217

Deponent(s) Notary, Bhubaneswar



Department of Posts
Government of India
Ministry of Communications

Generated through Indiapost website on: 11/2/2026, 9:01:51 am

Consignment/MO Tracking Report

Consignment/MO Number: **EO437530118IN**

Article Number:

EO437530118IN

Article Type:

SP_INLAND_DOC

Booked At:

Old Town S.O (Khorda)

Booked On:

23/01/2026, 12:28:31

Destination:

S.E Rly.Proj. Complex S.O

Origin Pincode:

751002

Delivered On:

27/01/2026, 17:47:11

Destination Pincode:

751023

Event	Date	Time	Office
Item Booked	23/01/2026	12:28:31	Old Town S.O (Khorda)
Item Bagged	23/01/2026	15:38:25	Old Town S.O (Khorda)
Item Dispatched	23/01/2026	15:43:46	Old Town S.O (Khorda)
Item Received	23/01/2026	18:22:51	Bhubaneswar NSH
Item Bagged	24/01/2026	03:17:01	Bhubaneswar NSH
Item Dispatched	24/01/2026	04:01:22	Bhubaneswar NSH
Item Received	24/01/2026	10:45:43	S.E Rly.Proj. Complex S.O
Item Invoiced	24/01/2026	11:08:44	S.E Rly.Proj. Complex S.O
Kept in Deposit	24/01/2026	17:07:41	S.E Rly.Proj. Complex S.O
Item Invoiced	27/01/2026	11:49:26	S.E Rly.Proj. Complex S.O
Item Delivered	27/01/2026	17:47:11	S.E Rly.Proj. Complex S.O



Department of Posts
Government of India
Ministry of Communications

Generated through Indiapost website on: 11/2/2026, 8:59:27 am

Consignment/MO Tracking Report

Consignment/MO Number: **EO437530152IN**

Article Number:

EO437530152IN

Article Type:

SP_INLAND_DOC

Booked At:

Old Town S.O (Khorda)

Booked On:

23/01/2026, 12:28:31

Destination:

Ashok Nagar S.O (Khorda)

Origin Pincode:

751002

Delivered On:

27/01/2026, 16:18:02

Destination Pincode:

751009

Event	Date	Time	Office
Item Booked	23/01/2026	12:28:31	Old Town S.O (Khorda)
Item Bagged	23/01/2026	15:38:25	Old Town S.O (Khorda)
Item Dispatched	23/01/2026	15:43:46	Old Town S.O (Khorda)
Item Received	23/01/2026	18:22:51	Bhubaneswar NSH
Item Bagged	24/01/2026	02:07:57	Bhubaneswar NSH
Item Dispatched	24/01/2026	03:55:03	Bhubaneswar NSH
Item Received	24/01/2026	09:17:52	IDC BHUBANESWAR GPO
Direct Deposit - On Addressee instructions	24/01/2026	19:17:49	IDC BHUBANESWAR GPO
Item Invoiced	27/01/2026	10:53:51	IDC BHUBANESWAR GPO
Item Delivered to s	27/01/2026	16:18:02	IDC BHUBANESWAR GPO

ପାଲବଣି ବସ୍ଷ୍ଟାଣ୍ଡ ଜମିରେ ନିଆଁ

ବାରପଦା, ୧୫୧ (ନୀଳାଦ୍ରି ବିହାରୀ ଦଣ୍ଡପାଟ)

ମୟୂରଭଞ୍ଜ ଜିଲ୍ଲା ବାରପଦାର ପାଲବଣିଠାରେ ହେବାକୁ ଥିବା ଆନ୍ତର୍ରାଜ୍ୟ ବସ୍ଷ୍ଟାଣ୍ଡ ନିର୍ମାଣ ଜମିରେ ଚୁରୁବାର ସକାଳେ କେହି ନିଆଁ ଲଗାଇ ଦେଇଥିବା ସୂଚନା ମିଳିଛି । ଏହି ଜମିରେ କଟାହୋଇ ପଡ଼ିଥିବା ଗଛର ଶୁଖିଲା ପତ୍ର, ଡାଳ ଓ ମୂଳଭୂତିକ ପୋଡ଼ି ଯାଇଛି । ଖବରପାଇ ଅଗ୍ନିଶମ ବିଭାଗ ଘଟଣାସ୍ଥଳରେ ପହଞ୍ଚି ନିଆଁକୁ ଆୟତ୍ତ କରିଛି । ସୁନାଯୋଗ୍ୟ, ବସ୍ଷ୍ଟାଣ୍ଡ ନିର୍ମାଣ ପାଇଁ ଏହି ଜମିରୁ ଜିଲା ପ୍ରଶାସନ ପକ୍ଷରୁ ଗଛ କଟାଯାଇଥିବାରୁ ବିବାଦ ପୁଞ୍ଜି

ଚେକିଛି । ଯାହାକୁ ନେଇ ନ୍ୟାଶନାଲ ଗ୍ରୀନ ଟ୍ରିବ୍ୟୁନାଲ (ଏନ୍‌ଜିଏଟି) କୋଲକାତା ଇଷ୍ଟ୍ରେ ବେଞ୍ଚରେ ମାମଲା ବିଚାରାଧୀନ ରହିଛି । ଫେବୃଆରୀ ୧୨ରେ ପରବର୍ତ୍ତୀ ଶୁଣାଣି ହେବାକୁ ଥିବା ବେଳେ ସରକାରଙ୍କ ପକ୍ଷରୁ ରିପୋର୍ଟ ପ୍ରଦାନ କରାଯିବାକୁ ନେଇ ମହଲତ ମଗାଯାଇଛି । ଏପରିକି ଡିହ୍ଲଟ ଜମିରୁ କେତେ ପରିମାଣର ଗଛ କଟାଯାଇଛି ତାହାର ତଥ୍ୟ ଜୁଟାଇବାକୁ ଯାଇ ଏଭଳି ପ୍ରମାଣ କରାଯାଉଥିବା ଆଲୋଚନା ହେଉଛି । ତେବେ ଉଦ୍ଦେଶ୍ୟମୂଳକ ଭାବେ ନିଆଁ ଲଗାଯାଇଛି ନା ଏହା ପଛରେ ଅନ୍ୟ କ'ଣ କାରଣ ରହିଛି ତାହା ତଦନ୍ତ ସାପେକ୍ଷ ବୋଲି ଅଞ୍ଚଳବାସୀ ପ୍ରକାଶ କରିଛନ୍ତି ।



ଅଗ୍ନିଶମ ବିଭାଗ କର୍ମଚାରୀ ନିଆଁ ଲିଭାଇଛନ୍ତି ।

ENGLISH TRANSLATION OF NEWS PUBLISHED ON DATED 15/01/2026

Fire breaks out at Palabani bus stand land

Baripada, 151 (Niladri Bihari Dandapat)

It has been reported that someone set fire to land for the construction of the inter-state bus stand at Palabani in Baripada, Mayurbhanj, on Thursday morning. The dry leaves, branches and roots of the trees that were cut down on the land have been burnt. The fire department has reached the spot and doused the fire. It is worth noting that there is a dispute over the trees being cut down from the land by the district administration for the construction of the bus stand.

The case is pending in the Eastern Bench of the National Green Tribunal (NGT) in Kolkata. The next hearing is scheduled for February 12, and the government has sought time to submit the report. There is also talk that such efforts are being made to hide the details of how many trees have been cut from the identified land. However, residents of the area said that whether the fire was started intentionally or there is some other reason behind it is subject to investigation.



Fire department personnel are extinguishing the fire.

Translated with Google Lens

BELOW ATTACHED PHOTOGRAPHS DATED 11/02/2026 SUGGESTS THE STATE RESPONDENTS HAVE LIGHTED FIRE ON THE SITE IN QUESTION.



ANNEXURE-3

To
The Superintendent of Police,
Mayurbhanj, (Baripada).

Sub: This is about how by giving wrong information and instigating some goons category followers of a powerful BJP senior leader who wants to pressurize me and my family by passing menacing comments about my life.

Sir,

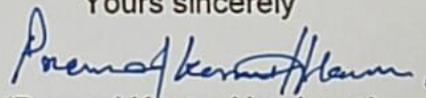
I Sri Pramod Kumar Hembram, S/o- Saraswati Hembram (Former Cabinet Minister, Govt. of Odisha). A permanent resident of Ward No. 17, P.O- Bhanjpur, P.S. – Bhanjpur. I was the contesting MLA Candidate in last general election-2024 from 33-Baripada Assembly Constituency with Congress Ticket.

The so called ISBT at Palamani, for the construction of this ISBT govt. has cutdown nearabout 5000 trees to clear the land. To which I objected and filed a case at National Green Tribunal. Hearing of this case is on 12th February, 2026, prior to this to put pressure on me Tahsildar Baripada has served a notice of evection to 17 houses in the area including my house. All the members of received eviction notice has approved the local senior powerful leader of BJP and his local representatives for redressal but those people wrongfully diverted and instigated that due to Mr. Pramod Kumar Hembram your houses are going to be demolished by the administration, if all of you want a relief then any how put pressure Mr. Pramod Kumar Hembram to withdraw the NGT case. On the other hand I get information from my sources that some goon kind of supporters of the senior powerful leader of BJP are planning to launch on me if I don't withdraw the case. So, I am in panic.

I therefore giving you in writing that me and my family's life is in danger, I also requesting you kindly look in to the matter and take necessary steps as per law against the person who are involve in planning to attack me. I think there in a motive to fulfill their objectives by hook or crook.

Thanking you

Yours sincerely



(Pramod Kumar Hembram)

At-Ward No. 17, P.O.- Bhanjpur,

P.S.- Bhanjpur, Baripada- 757002

Mob.: 9938233816

dt. 07/02/26

Copy to: Collector, Mayurbhanj



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com

(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)

File No. SEIAA-30 / 12-2022

Letter No. 7006/SEIAA

Dated 16.01.2026.

To

Sri Ashutosh Padhy
S/o- Santosh Kumar Padhy,
Plot No. 2132/4814(B), Nageswar Tangi,
Bhubaneswar - 751002

Sub: RTI application of Sri Ashutosh Padhy, received by SEIAA on dated 24.12.2025 under RTI Act, 2005.

Sir,

In inviting a reference to the above subject, I am directed to say that a copy of Right to Application (RTI) of Sri Ashutosh Padhy has been received by this Office on dated 24.12.2025. This is to inform you that the specific information sought against Serial No.5(c) in regard to environmental clearance of Baripada Inter State Bus Terminal at Baripada is nil in this office.

Yours faithfully,

[Signature]
16/01/2026
ES & PIO

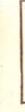
Copy forwarded to

1. The Registrar, State Information Commission, Odisha, Block No. B-1, Toshali Bhawan, Satyanagar, Bhubaneswar for information.

[Signature]
16/01/2026
ES & PIO

MASTER PLAN FOR BARIPADA

Reference

-  Residential Zone
-  Commercial Zone
-  Industrial Zone
-  Administrative Zone
-  Institutional & Utilities Zone
-  Green Belt Zone
-  Open Space Zone
-  Proposed broad gauge Railway
-  Proposed Road
-  Existing Road to be improved & widened
-  Prop. Road following narrow gauge Rly. alignment
-  Mouza boundary
-  Municipal boundary
-  P. S. boundary
-  Master plan boundary

DRG. No. BPD. 129/85 (Revised)

REF. DRG. No. BPD. 11/79 (Revised)

SCALE: 4"=1 MILE OR 1:15840

DRG. No. BPD. 129/85 (Revised)

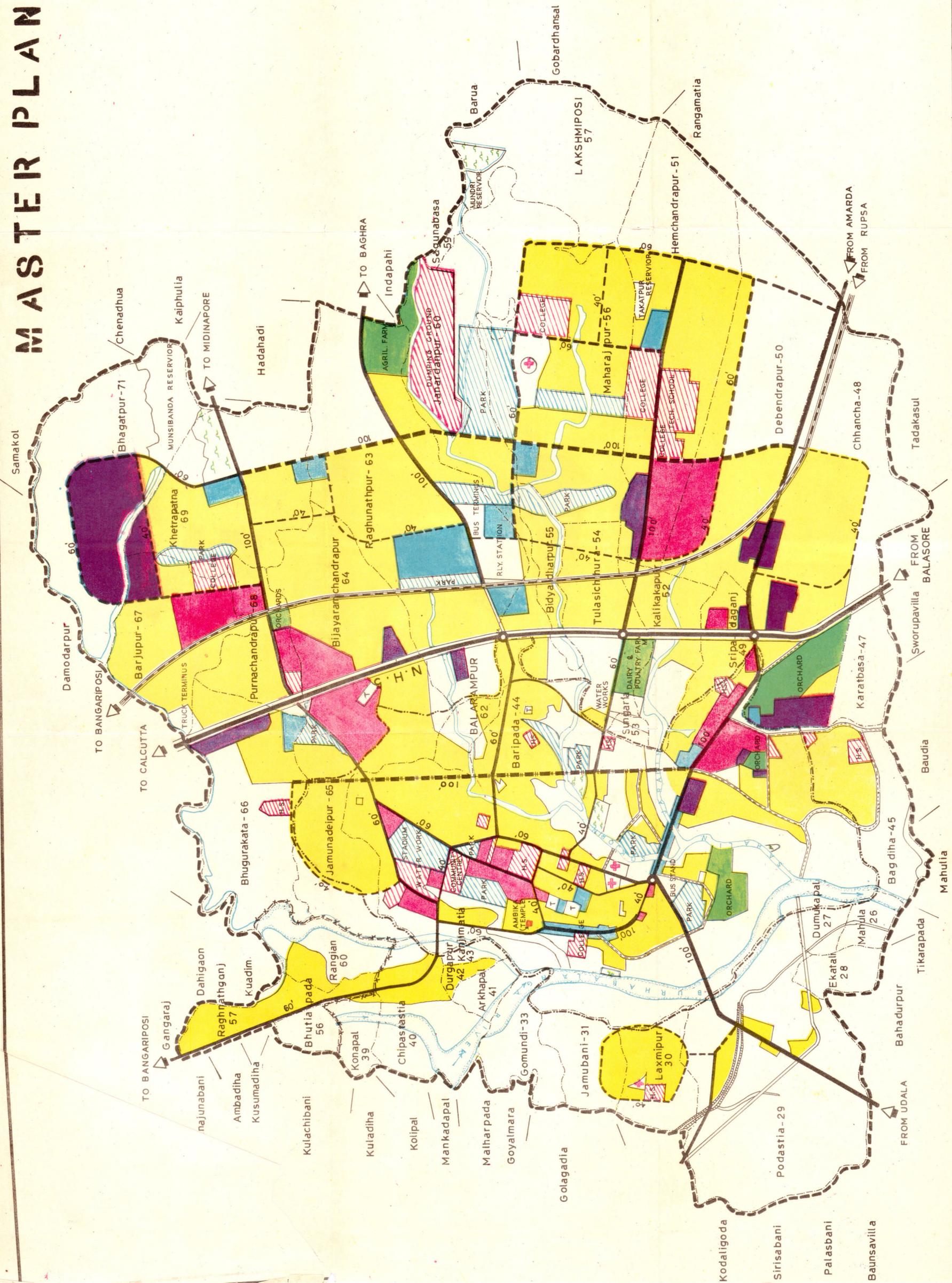
REF. DRG. No. BPD. 11/79 (Revised)

SCALE: 4"=1 MILE OR 1:15840

SPECIAL PLANNING AUTHORITY, BARIPADA PROPOSED LAND USE MAP

ASSOCIATES
P. C. MOHANTY
G. BEHERA
B. BISWAL
P. K. DAS
N. C. PATI

Deendra C. Misra
D. R. K. PATNAIK,
DIRECTOR,
TOWN PLANNING,
ORISSA, BBSR.





OFFICE OF THE TAHASILDAR, SHAMAKHUNTA: MAYURBHANJ.

E-mail ID: -tah.samakh-od@od.gov.in/ tahasildarshamakhunta@gmail.com

Letter No. 215 // date 30.01.2026 //

o

The Sub-Collector,
Baripada.

Sub: - Regarding advance possession of Govt. land for construction of e bus depot at Mouza Karatabasa.

Sir,

With reference to the subject cited above, I am to furnish below the required information for consideration of sanction of advance possession of Govt. land in favour of the Housing & Urban Development Department, Govt. of Odisha for construction of e bus depot at Mouza Karatabasa for kind perusal and taking necessary action.

1. The status of the proposed land;

The following land schedule has been identified for eventual alienation in favour of the Housing & Urban Development Department, Govt. of Odisha for construction of e bus depot at Mouza Karatabasa and subsequently it has been submitted to Sub-Collector Baripada for presenting the same in the ensuing Sub-Divisional Site Selection Committee Meeting.

Land Schedule.

Mouza	Khata No.	Plot No.	Total Area (in Ac.)	Proposed Area (in Ac.)	Kissam
Karatabasa, PS- Baripada PS No.106	72 (Abad Jogya Anabadi)	179	1.47	1.47	SARAD-II
		183	0.22	0.08	SARAD-II
		152	5.08	0.59	SARAD-III
	67 (Anabadi)	184	0.82	0.16	PATIT
Total			7.59	2.30	

2. The status of the proposed land in sabik ROR

The Hal-Sabik Correlation of proposed plot's in Mouza Karatabasa is enclosed herewith as reported by the Asst. Settlement Officer (Hqrs), Baripada vide his letter no. 1823/(M) Dt. 11.12.2025

3. The Xerox Copy of the authorization letter of Govt.

The Xerox copy of the authorization vide letter no. 8962 dated 12.04.2016 of Special Secretary to Govt. in Housing & Urban Development Department, Govt. of Odisha is attached.

4. Copy of ROR may be furnished: -

Copy of ROR of proposed land bearing Khata No 72(AJA) and Khata No. 67(Anabadi) of Mouza Karatabasa is attached.

5. Status of the Proposed plot in DLC: -

The proposed plot is not found in DLC as reported by the divisional Forest Officer, Baripada Forest Division in his I. No. 10310/4F Dt. 18.12.2025.

6. Spot Visit by the Revenue Authority: -

Spot visit has been made by the Tahasildar, Shamakhunta accompany with RS Shamakhunta, and RI Shamakhunta on dated on 20.01.2026. The proposed plot is free from encroachment and no sairat sources and forest growth are existing on the suit land.

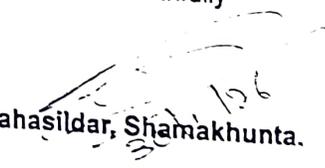
The following documents are attached herewith for consideration of sanction of advance possession of Govt. land in favour of the Housing & Urban Development Department, Govt. of Odisha for construction of e bus depot at Mouza Karatabasa

Enclosure:

1. Copy of authorization letter
2. Original Badar and Trace map of the proposed plots
3. Hal/Sabik Classification report
4. Copy of ROR
5. Spot Visit Memorandum on dt. 20.01.2026.

This is for favour of your kind information and necessary action.

Yours faithfully


Tahasildar, Shamakhunta.

Memo No. 216 / dt. 30.01.2026 //

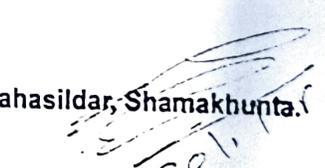
Copy submitted to the Addl. Secretary to Govt. H&UD Deptt. Cum-General Manager (P&A) CRUT, Bhubaneswar for favour of kind information.

Copy submitted to the Executive Officer, Baripada Municipality for kind information.


Tahasildar, Shamakhunta.

Memo No. 217 / dt. 30.01.2026 //

Copy submitted to the Additional District Magistrate, Mayurbhanj for favour of kind information.


Tahasildar, Shamakhunta.

Tel: 06792-252703
Website-w www.baripadamunicipality.in
+ e-mail: baripadam.hud@nic.in



OFFICE OF THE BARIPADA MUNICIPALITY
BARIPADA, MAYURBHANJ- 757001

No. 586 / Dt. 07.02.20

From

Public Information Officer
Baripada Municipality, Baripada

To

Sri Rakesh Kumar Mohanty
S/O- Rabindra Mohanty
AT- Ward No-10, Kalimandirsahi
Dist- Mayurbhanj, Odisha

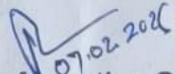
Sub:- Supply of information under RTI Act- 2005

Sir,

With a reference to the letter on the subject above, I am enclosed here to furnish the information sought by your R.T.I. application u/s- 6 (3) from 5(a) is received from referred PIO (RPIO) of this Baripada Municipality submitted the required information.

Encl- 1sheet

Yours faithfully,


Public Information Officer
Baripada Municipality

Submission of Required Information for Interstate Bus Terminus site at Palbani

There is no such information available in this Office.

✓
17/02/26
PTO

Baripada Municipality

REGIONAL TRANSPORT OFFICE: MAYURBHANJ: BARIPADA:

No. 2580 /dt. 22/08/2013

To

The Additional District Magistrate,
Mayurbhanj.
The D.F.O., Baripada.
The Sub-Collector, Baripada.
The Special Planning Authority, Baripada.
The Tahasildar, Baripada.
The Chairman Baripada Municipality.
The Executive Officer, Baripada Municipality.
The Land Acquisition Officer, Baripada.
The District Sub-Registrar, Baripada.
Shri Galu Singh, S/O-Sankar Singh.
Shri Sunaram Singh, S/O-Siba Singh.
Shri Gora Singh, S/O-Dhumá Singh.
Shri Suryamani Pattnaik, S/O-Upendra Pattnaik
of Mouza Janardanpur, Baripada.

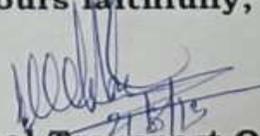
Sub:- Meeting on land acquisition/ alienation for proposed
 Modern Bus Terminal at Baripada.

Sir,

As desired by Collector & District Magistrate-cum-Chairman,
 Special Planning Authority, Baripada a meeting will be held on
 22.08.2013 at 5.00 P.M. in the Office chamber of A.D.M., Mayurbhanj
 under the Chairmanship of A.D.M., Mayurbhanj for progress on
 acquisition/ alienation of land for proposed Modern Bus Terminal at
 Baripada.

Therefore you are requested to attend the meeting without
 fail as per timing and venue fixed as above.

Yours faithfully,


 Regional Transport Officer
 -cum-Member Convenor.

Traffic Rules are life saving tools.



Sankar Pani <sankarprasadpani@gmail.com>

IA FILED ONBEHALF OF APPLICANT IN OA 213 OF 2025, NGT-EZ.

1 message

Sankar Pani <sankarprasadpani@gmail.com>

Thu, Feb 12, 2026 at 10:49 AM

To: fesec.or@nic.in, dm-mayurbhanj@nic.in, dfo-baripada@odisha.gov.in, shakti panda <sppanda13@gmail.com>, roez.bsr-moef@nic.in, orrtccorp@gmail.com

Dear Sir/Madam, please find the attachment.

--

Sankar Prasad Pani, Environment Lawyer
National Green Tribunal Kolkata & Orissa Highcourt
Res-Plot No 2132/4814(B), Nageswar Tangi,
Bhubaneswar, 751002
Cell- 9437279278
Skype- sankar.pani

**OA 213 OF 2025 IA.pdf**
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